

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/169/2016  
**NAME OF THE PETITIONER(S)** : Arti Meenakashi Muthiah  
**NAME OF THE RESPONDENT(S)** : The Reliance Motor Company Private Limited & 4 others  
**UNDER SECTION** : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
<b>REPRESENTATION BY WHOM</b>			

① TK BHASKAR

PRİYADARSHIN

SHWETHA VASUDEVAN

KEERTHI . K

counsel for  
the PETITIONER

*Shwetha*

② S. SANTHANAKRISHNAN

Counsel for  
RESPONDENT  
ORDER

*S. Sankar*

Shri T K Bhaskar, counsel for applicant/petitioner present and filed CA 99/2017 wherein leave has been sought to file the IA in a joint application and prayers has been sought under 3 (b) & (c). Shri S Santhanakrishnan, PCS, representing respondents present. Heard both the sides. We direct the respondents to deposit Rs.7.75 crores as FD in State Bank of India before 4.5.2017 and also direct the respondents to file statement of accounts and expenditure for the month of May 2017 and thereafter quarterly statements if the matter continues thereafter. Accordingly leave is granted and the CA 99/2017 is disposed of. The matter is posted for final arguments. Put up on 08.06.2017 at 10.30. A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)